

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) to (c). The information is being collected and will be laid on the Table of the House when received.

**Administrative Service**

**1004. Shri L. Eacharan:** Will the Minister of Home Affairs be pleased to state:

(a) the number of officers of State Services promoted to I. A. S. and I. P. S. from 1949 to 1956, State-wise; and

(b) the number of Scheduled Castes and Scheduled Tribes in each State, among them?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) and (b). The information is being compiled and will be laid on the Table of the House.

**Practical Training Stipends Scheme**

**1005. { Dr. Satyawadi:  
Shri Viswanatha Reddy:** Will the Minister of Education be pleased to state:

(a) the number of Engineering graduates and diploma-holders so far trained under the Practical Training Stipends Scheme, with particular reference to the year 1955-56;

(b) the total period of training for which these persons are paid stipends by Government; and

(c) the number of those who have been absorbed in Government service?

**The Deputy Minister of Education (Dr. K. L. Shrimall):** (a) The total number of candidates who joined practical training upto the end of 1955-56 is 1400 engineering graduates and 560 diploma-holders. Of these, 516 graduates and 156 diploma-holders joined in 1955-56.

(b) One to two years depending upon the duration of training in the concerned fields.

(c) The required information is not readily available.

**Tobacco**

**1006. Shri Tulidas:** Will the Minister of Finance be pleased to state:

(a) the quantity of the residuary stocks of inferior unmanufactured tobacco belonging to 1952-53 crops;

(b) the extent of the financial loss on the withdrawal of Tariff Concessions

to the producers and the holders of this stock resulting from its non-disposal; and

(c) the amount of duty to be levied on this stock?

**The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari):** (a) 19.1 million lbs. This quantity include also stocks belonging to earlier crop years. Separate figures of 1952-53 crops are not available.

(b) The question of financial loss does not arise since the stocks are still lying with their owners who are mostly traders and can be disposed of in the manner provided for in the rules.

(c) No accurate estimate is possible since the amount of duty leviable is related to the capability of the tobacco at the time of its clearance. Moreover the owner is also at liberty to ask for free clearance of some or all his tobacco either for agricultural purposes or for destruction.

**Welfare of Scheduled Tribes in Bihar**

**1007. Shri Deogam:** Will the Minister of Home Affairs be pleased to state:

(a) the amount spent during 1955-56 on development works in Bihar for the Welfare of Scheduled Tribes out of the Central grant-in-aid allotted for the purpose;

(b) the amount that lapsed during 1954-55, and 1955-56;

(c) if so, the reasons therefor;

(d) whether the lapsed amount was later made available for welfare schemes; and

(e) if not, the reasons therefor?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) Rs. 39.59 lakhs.

(b) Rs. 2.21 lakhs and Rs. 5.16 lakhs during 1954-55 and 1955-56, respectively.

(c) Those amounts lapsed due to non-implementation of certain schemes in full for want of time.

(d) and (e). The short-fall in expenditure during the first four years of the 1st Five Year Plan, was made available to the State during 1955-56 on the basis of their requirements. As regards the savings during 1955-56, those schemes which were not completed or which could not be taken up for want of time will be eligible for assistance if included in the Second Five Year Plan.